

National Company Law Tribunal

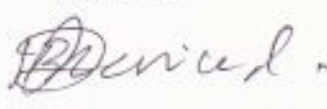

Allahabad Bench

CP NO.19(ND)/2007

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2017

NAME OF THE COMPANY: M/s Target Construction Pvt Ltd & Ors

SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act, 1956

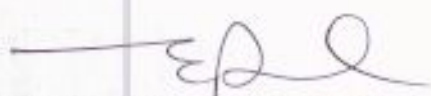
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Bal Krishna PCS		Respondant	
2.	Dr. Pawan Jaiswal PCMA		Petitioner	

Order dated 09.02.2017

CP No. 19(ND)/2007 M/s Target Construction Pvt Ltd & Ors

Dr. Pawan Jaiswal, PCMA represents the Petitioner Company Shri Bal Krishna, PCS appeared on behalf of the respondent No.3, he has pointed out that reply in the main Company Petition has earlier been filed before the Principal Bench of Company Law Board. Therefore, there remains no further requirement for filing subsequent reply on behalf of respondent No. 3. The matter can be fixed for final hearing. As in the present matter others respondent remains as ex-parte. The case is fixed for prefinal hearing conference on 03.03.2017.

List on 03.03.2017.



SH. H.P. CHATURVEDI (Judicial Member)

Dated 09.02.2017